people of the States, guidelines and norms. The report of the Central Team for Andhra Pradesh is under examination.

(c) Question does not arise.

Responsibility of District Magistrate/ Superintendent Police for atrocities on SC/ST

734. SHRI RAM NARESH KUSH-WAHA: Will the Minister of WELFARE be pleased to state:

- (a) whether it is a fact that Government had issued certain instructions to the State Governments to the effect that wherever atrocities are committed on SC/ST, the District Magistrate and the Superintendent of Police concerned may be held responsible for it;
- (b) if so, what are the details in this regard; and
- (c) what is the number of cases since the issuance of these instructions in which District Magistrate/Superintendent Police have been held responsible for the atrocities committed on SC/ST by the State Governments concerned stating the action taken in each of the case?

MINISTER OF STATE OF THE WELFARE MINISTRY OF THE (SHRIMATI RAJENDRA KUMARI BAJPAI): (a) and (b) In the guidelines on the prevention and confrol of crimes on Scheduled Castes issued by the Government of India on 10th March, 1980 and also on 15th April, 1985 to the State Governments, it has been indicated that it should be the personal responsibility of the District Magistrate and Superintendent that prompt and Police to ensure effecive action is taken not only by themselves but by all officers working under them. They should be made responsible for fully achieving effectively preventing objectives of such crimes, apprehending offenders and ensuring speedy investigation and trial alongwith quick and complete rehabilitation of the victims/families.

(c) Such information is not available in the Ministry of Welfare.

Rehabilitation of slum dwellers

735. SHRI SUKOMAL SEN: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

- (a) whether Government have any plan for the rehabilitation and resettlement of sulm dwellers of Delhi, Bombay, Calcutta and Madras under a time bound programme; and
- (b) if so, what are the details thereof?

STATE IN MINISTER OF THETHE MINISTRY OF URBAN DEVE-LOPMENT (SHRI DALBIR SINGH): (b) Rehabilitation and re-(a) and settlement of slum dwellers is a State subject and the role of the Central Government is only of providing policy guidelines. Actual are formulated and implemented by the State Governments out of their Annual Plan provisions in accordance with their needs and priorities.

Ban on killing of frogs

736. SHRI MOSTAFA BIN QUASEM: Will the Minister of AGRI CULTURE be pleased to state:

- (a) whether it is a fact that the Indian Council of Agricultural Research has urged Government to impose a ban on the killing of frogs of Rana Tigirina and Rana Hexadectyla varieties;
- (b) if so, what are the details of the request made;
- (c) what are the reasons for such request by the I.C.A.R.; and
- (d) what action has been taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA):
(a) The Indian Council of Agricultural Research and Department of Environment have advised the Gov-